

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 617  
IB-135/ND/2022

IA/175/2024, IA/1902/2023, IA/2129/2024

**IN THE MATTER OF:**  
State Bank of India

...PETITIONER

**Vs**

**Mr. Piyoosh Goyal**

...RESPONDENT

**Section**  
U/s 95(1) of IBC, 2016

**Order delivered on 02.07.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:

**For the Personal Guarantor**

:Mr. Prashant Mehta and Mr. Raghav  
Marwaha, Advs

**For the Respondent**

:

**ORDER**

**IA/2129/2024**

This is an application filed by the RP, seeking rejection of the repayment plan submitted by the personal guarantor under Section 114 of the IBC, 2016. Ld. Counsel for the Personal Guarantor is present and sought time to file response. Last opportunity is given to the PG to file their response within a period of two weeks and bring the same on the record. List the matter on along with other IAs on **05.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**